

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(7)

M.T. No. 370/1996
O.A. No. 1477/1996

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New Delhi this the 13th Day of September, 1996.

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri K.B. Thakur,
S/o Shri B.M. Thakur,
731 Sector 4,
R.K. Puram,
New Delhi-110 022.

(By Advocate: Shri B.T. Kaul)

Applicant

1. Union of India
Through its Secretary
Department of Industrial
Policy & Promotion
Ministry of Industry
Udyog Bhawan
New Delhi.
2. Bureau of Industrial Costs & Prices,
Through its Chairman,
7th Floor, Lok Nayak Bhawan,
Khan Market,
New Delhi-110 003.
3. The Secretary,
Union Public Service Commission
Dholpur House,
Shahjahan Road,
New Delhi-110 011.

Shri A.K. Verma
Director (S&T)
Bureau of Industrial Costs & Prices,
7th Floor, Lok Nayak Bhawan,
Khan Market,
New Delhi-110 003.

Respondents

(Shri R.V. Sinha for official respondent)
(Shri A.K. Sikri for private respondent)

O R D E R (Oral)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

This application is directed against the continuance

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of the fourth respondent on deputation as Director (S&T) and also for a direction to the official respondent to fill up the post of Director (S&T) on a regular basis in accordance with the recruitment rules in vogue. Shri R.B. Sinha, learned counsel appeared for respondent Nos. 1 to 3. The respondent 1 to 3 have filed a reply statement. The fourth respondent Shri A.K. Verma appeared in person and has also filed a reply statement. In the reply statement of respondent Nos. 1 to 3 it has been stated that in any case the deputation of the fourth respondent shall not be extended beyond 20.1.1997. The fourth respondent in his reply statement has stated that he is not interested in continuing on deputation beyond that date. Regarding the filling up the post on a regular basis the counsel for official respondent state that the same would be done only in accordance with the rules.

2. Taking note of this statement made in the replies of the respondents and also by the counsel at the bar, we consider that it would be appropriate if the application is disposed of at the admission stage itself with a direction not to extend the deputation of the fourth respondent in any case beyond 20.1.1997 and to make arrangement for filling up the post of Director (S&T) strictly in accordance with the rules. The parties also agree to this. In the light of what is stated above we direct that respondent Nos. 1 to 3 not to extend the period of deputation of the fourth respondent

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beyond 20.1.1997 and to take action for filling up of the post of Director (S&T) strictly in accordance with rules. The O.A. is finally disposed of with the above direction.

No costs.

~~R.K. Ahuja~~
(R.K. Ahuja)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)

Mittal